Slowing down of FDI

3909. SHRIMATI MALTI SHARMA. Will the PRIME MINISTER be pleas ed to state:

(a) whether Government's attention has been drawn to a a newsitem captioned "FDI in India may slow down, says David Bell" which appeared in the Hindustan Times dated 20th March, 1995;

(b) if so, the reaction of Government thereto; and

(c) whether Government propose to adopt Australian or Canadian model, whereby 25 percent cap on foreign ownership had been imposed in respect of foreign media entering India as suggested by Mr. David Bell?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI KRISHNA SAHI): (a) and (b) Yes, Sir. The foreign investment policy have evoked considerable and sustained intereest among foreign investors as evident 'from the buoyancy in foreign investment aprovals shown below:—

| Year | | - 4 2 | No. of pro- posals involving foreign investment received and approved | Foreign investment onvisaged |
|------|-------|--------------|--|---|
| 1991 | · · · | | 289 | 534.11 |
| 1992 | • | | 692 | -3887-54 |
| 1993 | | | 785 | 8859.33 |
| 1994 | | | 1062 | 14187.19 (including approvals- for Euro issues) |

(c) No such proposal is under consideration of the Government.

Losses suffered by HMT

3910. SHRIMATI MALTI SHARMA. Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that HMT, once a premier public undertaking, suffered huge losses due to Goods held in Trust Scheme and if so, the details of the scheme including the losses suffered therefrom during the last three years;

(b) whether Government have since withdrawn the said Scheme; and

(c) whether the World Bank has submitted a study containing ways and means to revive the HMT and it so, by when it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI KRISHNA SAHI): (a) HMT decided some years ago that instead of giving clean credit on watch sales to dealers, the goods be kept in its custody as Goods held in Trust (GHIT). These type of transactions are considered as sales under the provisions of the Sales of Goods Act. However, the volume of such sales increased repidly and since the goods continue to be in HMTs possession till the payment is received, their carrying cost has to be borne by HMT, which could have been saved if these had been produced only when required for actual sale. The carrying cost of GHIT for the years 1991-92 to 1993-94 including interest on sales tax and insurance premium works out^r to about Rs. 21.9 crores.

(b) The GHIT sales has been completely stopped since 1993-94.

(c) A study conducted by Japan International Cooperation Agency under the auspices of the World Bank recommended reorganisation of HMT into different business groups and investment of Rs. 1423 crores till the turn of the century to finance modernisation and expansion. However, the company could not investment on modernisation and replacement due to resource constraints. Govt, has, therefore, approved 'in principle' the company's proposal to convert its individual business groups into joint venture companies with international partners who will arrange the necessary technology and investments and who may be allowed to have majority equity shareholding if it is in the interest of HMT.

Approval for setting up Pepsi Co. India Holdings

3911. SHRI V. NARAYANASAMY: Will the PRIME MINISTER be pleased to state:

(a) whether Pepsi Co. Inc. has communicated acceptance of the terms and conditions of the approval for setting up of a holding company in India and if so, the date thereeof:

(b) whether the approval granted to Pepsi Co. Inc. for setting up of a holding company in India has bean transferred to Pepsi Co. India Hold-ings and if so, the date of such transfer;

(c) whether Pepsi Co. Inc. has intimated to Government the incorporation of Pepsi Co. India Holdings am. if so, the date of such intimation;

(d) whether Pepsi Co. Inc. or Pepsi Co. India Holdings has intimated to Government the incorporatior of further subsidiaries, viz. Aradhanf Soft Drinks Co., Aradhana Snacl Foods Co., and Aradhana Fruit anc. Food Products *Co.*, and if so, the. date of such intimation; and

(e) whether Papsi Co Inc. or Pepsi Co. India Holding has intimated to

Government the investments made by the above-mentioned companies and if so, the date of such intimation?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI KRISHNA SAHI): (a) Yes, Sir. The company has communicated acceptance of the terms and conditions of the approval letter on 6.3.95.

(to) No, Sir.

(c) Yes, Sir. The company lias intimated on 63.95 as also on 28.3.95, the incorporation of M/s, Pepsi Co. India Holdings.

(d) The company has informed on 24.4.95. the incorporation of the following subsidiary companies:—

| Name of the Subsidiary company | Date of incorpora- tion | | | |
|---------------------------------------|---------------------------------------|--|--|--|
| | · · · · · · · · · · · · · · · · · · · | | | |
| Aradhna Soft Drinks Company | 18-3-94 | | | |
| Aradhana Snack Foods Company | 18-3-94 | | | |
| Aradhana Fruit & Food Products Co. | [8- 3-94 | | | |

(e) No, Sir.

यश्चिम बंगाल में उद्वोगों को रुग्ण घोषित करके उनके मामले धौद्योगिक तथा विसीय युननिर्माण बोर्ट को सौंपने पर चिन्सा व्यक्त करना

3912. श्रीमती सरणा माहेश्वरी : श्री मोहम्पन सलीम :

ज्या प्रधान मंत्री यह वताने की कृपा करेंगे कि :

(क) क्या सरकार को इस वात की जानकारी है कि पश्चिम बंगाल विधान सभा मैं इस वर्ष के सजट अधिवेशन के दौरान सर्वेसम्मति से एक प्रस्ताव पारित किया गया है जिसमें पश्चिम बंगाल में स्पित केम्सीय